

Company : Sol Infotech Pvt. Ltd. Website : www.courtkutchehry.com

Punjab Juvenile Smoking Ordinance, 1959

12 of 1959

[26 March 1959]

CONTENTS

- 1. Short Title And Extent
- 2. Definitions
- 3. Penalty For Selling Tobacco To Juvenile
- 3A. Non-Cognizable Offence
- 3B. Publicity For Prohibition Of Sale Of Tobacco To Juvenile
- 4. Seizure Of Tobacco Smoked By A Juvenile In A Public Place
- 5. Power To Make Rules
- 6. <u>Repeal</u>

Punjab Juvenile Smoking Ordinance, 1959

12 of 1959

[26 March 1959]

An Ordinance to amend and consolidate the law relating to prevention of smoking of tobacco by juveniles in the province of [3] [the Punjab] Preamble.- WHEREAS it is expedient toamend and consolidate the law relating to prevention of smoking of tobacco by juveniles in the province of [4][thePunjab]; Now, THEREFORE, in pursuance of the Presidential Proclamation of the 7th day of October, 1958, and in exercise of all powers enabling him in that behalf, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

1. Short Title And Extent :-

(1) This Ordinance may be called the [5][Punjab] Juvenile Smoking Ordinance, 1959.

(2) It extends to the whole of the Province of [6][the Punjab] except [7][* * *] [8][the Tribal Areas.

2. Definitions :-

In this Ordinance, unless the context otherwise requires, the

following expressions shall have the meanings hereby respectively assigned to them, that is to say-

(a) "affiliated college" means any collegiate institution affiliated to any University, Board of Secondary Education in [9][the Punjab];

[10] [(aa) "educational institution" means any institution, whether public or private, dispensing education;]

(b) "Government" means the [11][Provincial Government of the Punjab];

(c) "juvenile" means any person who is under the age of [12] [eighteen years];

(d) "public place" includes any public park, garden, railway station, ground, [13][* * *] vehicle [14][or any other place including borstal institutions, reformatories and educational institutions] to which the public for the time being have access, whether on payment or otherwise;

(e) "recognized school" means any school recognized by any University or the Board of Secondary Education in [15][the Punjab] or by the Education Department of Government; and

(f) "tobacco" means tobacco in any form and includes any smoking mixture intended as a substitute for tobacco.

3. Penalty For Selling Tobacco To Juvenile :-

(1) Whoever sells or gives or attempts to sell or give a tobacco to a juvenile, whether for his own use or not, shall be punished in the case of a first offence with fine which may extend to two hundred rupees and in the case of a second offence, in addition to suspension of hislicence with fine which may extend to five hundred rupees and in the case of a third or subsequent offence, in addition to cancellation of his licence, with imprisonment which may extend to five thousand rupees.; and]

(2) If a person convicted under the last preceding sub-section holds a dealers licence under the [17][Punjab] Tobacco Vend Act, 1958[18], his conviction under this section shall be notified by the Magistrate to the District Excise and Taxation Officer concerned so as to enable him to [19][suspend or, as the case may be] cancel the convicts licence.

<u>3A.</u> Non-Cognizable Offence :-

Notwithstanding anything contained in any other law for the time being in force, an offence under this Act shall be non-cognizable, bailable and would be tried

summarily under Chapter XXII of Code of CriminalProcedure, 1898 (Act V of 1898).

<u>3B.</u> Publicity For Prohibition Of Sale Of Tobacco To Juvenile

Before giving effect to the provisions of section 3, Government shall give wide publicity to the provisions of this Act on the media, including television, radio, national and regional press, in Urdu, English and regional languages or by any other mode as may be prescribed, for a period not less than three months.

<u>4.</u> Seizure Of Tobacco Smoked By A Juvenile In A Public Place :-

If any juvenile be found smoking tobacco in any public place, it shall be lawful for any teacher or proctor of a recognized school or affiliated college or any other person authorised[21] by Government in this behalf, to seize such tobacco and destroy it.

5. Power To Make Rules :-

Government may frame rules for carrying out the purposes of this Ordinance.

6. Repeal :-

The following enactments are hereby repealed:-

(a) The Punjab Juvenile Smoking Act, 1918[22].

(b) The Punjab Juvenile Smoking Act, 1918[23], as applicable to the former state of Bahawalpur;

(c) The North-West Frontier Province Juvenile SmokingAct, 1933[24].